

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). The import of rayon grade wood pulp for the production of rayon tyre cord is at present canalised through the STC and the position regarding its availability is difficult as no offers have been received by the STC in response to the tender floated by it. There is at present a shortfall of about 25% in the availability. All avenues are being explored to ensure its adequate availability for the production of rayon tyre cord for indigenous consumption.

(At this stage some persons shouted from the Visitor's Gallery and attempted to throw some leaflets from there on the floor of the House).

18.02 hrs.

#### RE. ADJOURNMENT MOTION (Query)

MR. SPEAKER: Now, Papers to be laid on the Table. Shri K. R. Ganesh.

SHRI S. M. BANERJEE (Kanpur): Sir, I have given notice of an adjournment motion. Tomorrow is the last day of the session.

MR. SPEAKER: Adjournment motion can be given if the matter is of very recent origin. It is continuing for the last one week. Every day it is being given and I am rejecting it. So, do not try to repeat the same.

SHRI S. M. BANERJEE: Tomorrow is the last day of the session. The strike of the locomen is still continuing. Shri Sabapathy is here in New Delhi. Let the Railway Minister initiate negotiations with him so that an agreement could be reached and the strike withdrawn. The workers allege that some of the assurances that were given to them have not been implemented ... (Interruptions)

MR. SPEAKER: If the strike can be settled by shouting at each other, I will sit quiet for half an hour or an hour.

श्री अटल बिहारी वाजपेयी (ग्वालियर): कल हाउस की बैठक समाप्त हो रही है। इससे पहले कि हम जायें, हम चाहेंगे कि रेलवे के बारे में और इंडियन एयर लाइन्स के बारे में जो लेटेस्ट पोजीशन है उस पर दोनों मंत्री सदन के सामने अपना बक्तव्य दें।

MR. SPEAKER: You bring all these motions every day, sometimes under Rule 377; sometimes in the form of Call Attention. If you only want to shout, if you do your duty in this fashion, you do it outside. Don't do it in the House.

I quite appreciate your anxiety about the strike; I quite appreciate your anxiety about the great inconvenience caused to the people. I have been giving you opportunities to raise this matter throughout in the last few days, either in one form or other. Now, the House is going to adjourn *sine die* tomorrow. I will ask both the Ministers to come out with comprehensive statements tomorrow.

May I then also have the last parting request to you. I can do it tomorrow...

SHRI ATAL BIHARI VAJPAYEE: Tomorrow, not today.

अध्यक्ष महोदय: मेरा अपना खयाल है जिस दिन आप तशरूफ ले जायेंगे उसी दिन स्ट्राइक हट जायेगी।

I am very much convinced.

SHRI B. V. NAIK (Kanara): Tomorrow being the last day, may I request that the Ministers concerned should be present here when we make submissions under Rule 377?

MR. SPEAKER: Now, papers to be laid.

Mr. Ganesh.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

REPORT OF COMPTROLLER & AUDITOR GENERAL FOR 1970-71, CENTRAL EXCISE (11TH AMENDMENT) RULES AND NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:

- (1) A copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71 — Union Government (Commer-